

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3471
(To be answered on the 10th August 2023)**

RESUMPTION OF FLIGHTS

3471. DR. PON GAUTHAM SIGAMANI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether it is true that the Directorate General of Civil Aviation (DGCA) has granted conditional approval to resume flights to an airline after resolving its initial concerns that had emerged following a safety audit recently and if so, the details thereof;
- (b) whether it is also true that the DGCA has asked the said airline to first conduct a test flight with each of its aircraft before pressing them into commercial operations and if so, the details thereof; and
- (c) whether the said airline would be allowed to make operations only after the availability of the required interim funding and approval for flights scheduled by the DGCA and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a): Go Airlines (India) Ltd (Go First) stopped their operations w.e.f 03.05.2023 and is currently undergoing Corporate Insolvency Resolution Process (CIRP) under Insolvency and Bankruptcy Code, 2016.

GoFirst submitted a resumption plan to DGCA, which was reviewed and a special safety audit of GoFirst facilities at Delhi and Mumbai was conducted by DGCA. After resolution of DGCA observations, the resumption plan was accepted by DGCA subject to the outcome of the writ petitions/applications pending before the Hon'ble High Court of Delhi & Hon'ble NCLT, Delhi.

Go First was permitted to commence flight operations subject to the conditions as mentioned in DGCA letter dated 21.07.2023.

(b) : One of the conditions in the DGCA letter dated 21.07.2023 was that, "No aircraft shall be deployed for operations without undertaking a satisfactory

handling flight."

(c) : As per DGCA letter dated 21.07.2023, Scheduled flight operations can be commenced only after the availability of the required interim funding and approval of flight schedule by DGCA. Further, the sale of tickets shall be commenced only after the approval of flight schedule by DGCA.
